

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 16 of 2013

Dated : 13th May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Meenakshi Energy Pvt. Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Sakya Singha Chaudhuri
Ms. Mandakini Ghosh

Counsel for the Respondent(s): Mr. Nikhil Nayyar for R.1
Mr. S.B. Upadhyay, Sr. Adv.
Mr. Pawan Upadhyay,
Ms. Sharmila Upadhyay
R-2 & 3
Ms. Swagatika Sahoo for R-4

ORDER

We have heard the learned counsel for the parties for some time. The learned counsel for the Appellant is directed to file his respective Written Submissions on or before 25.05.2013 after serving copy on the other side. Thereafter, the learned counsel for the Respondent is directed to file his reply Written Submissions on or before 31.05.2013 after serving copy on the other side.

Post the matter for Reporting Compliance and for further submissions on **02.07.2013**.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson